

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:3178  
ANSWERED ON:29.11.2010  
MAINTENANCE WORKS IN CANTONMENTS  
Kashyap Shri Virender;Thakur Shri Anurag Singh

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the maintenance and other works in the cantonment areas are carried out under the supervision of the defence officers due to which civilians feel neglected;
- (b) if so, the details thereof;
- (c) whether the Government proposes to hand over the said works to the committees constituted by the civilians residing in these areas; and
- (d) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) No, Madam.
- (b) Cantonment Boards carry out maintenance and other works in civil areas and other areas which are placed under the management of Cantonment Boards. These works are carried out only after consideration/deliberation/approval by the Finance Committee (where constituted) of the Board and also by the Cantonments Boards. Both the Finance Committee and the Cantonment Boards comprise of elected civilian members/nominated members/ex-officio members. The works once approved by the Board, are supervised by the concerned Engineers of the Board during execution.
- (c) & (d): As per Section 306 of the Cantonments Act, 2006, the Board may also authorize any member to inspect any work or institution constructed or maintained, in whole or part. There is no proposal, at present, to handover the works to the committees constituted by the civilians residing in these areas.